

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.374/03

Friday this the 19th day of December 2003

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Nazir K.C.
S/o.L.Muthukoya,
Karachetta, Androth,
Lakshadweep.

Applicant

(By Advocate Mr.E.S.M.Kabeer)

Versus

1. The Administrator,
U.T. of Lakshadweep, Kavaratti.
2. The Secretary (Power),
Department of Electricity,
U.T. of Lakshadweep, Kavaratti.
3. Nazimudhin K.P.
Residing at : Kannipura House,
Kilthan Island, U.T. of Lakshadweep.
4. Anwar Satath C.T.
Residing at : Cheruthottam House,
Kalpeni Island, U.T. of Lakshadweep.
5. Nallakoya K.K.
Residing at : Kokkoth House,
Amini Island, U.T. of Lakshadweep.

Respondents

(By Advocate Mr.P.R.Ramachandra Menon(R1) & Mr.P.V.Mohan(R3-4)

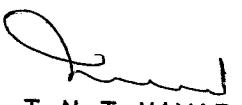
This application having been heard on 19th December 2003
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed an M.A.1023/03 seeking permission
to withdraw the application in view of the order passed in the
M.A. today. The O.A. is closed as withdrawn without any order as
to costs.

(Dated the 19th day of December 2003)


T.N.T.NAYAR
ADMINISTRATIVE MEMBER

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A.V.HARIDASAN
VICE CHAIRMAN